

Sl. No.	P	Details of claim received				Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set- off	Amount of claim under verification/not admitted	Remarks, if any	
		Date of receipt	Principal Amount Claimed (a)	Interest Amount Claimed (b)	Amount claimed (a+b)	Principal Amount Admitted (a)	Interest Amount Admitted (b)	Amount of claim admitted (a+b)	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?					
1	Phoenix ARC Private Limited, Trustee of Phoenix Trust FY 22- 16 (Assignor: L&T Infrastructure Finance Co. Limited)	04-09-2025	56,74,49,749	1,44,09,20,800	2,00,83,70,549	56,74,49,749	1,37,52,75,787	1,94,27,25,536	Term Loan	1,94,27,25,536	Nil	No	17.17%	0	0	6,56,45,013	Excess interest not accepted
2	Canara Bank	05-09-2025	90,62,76,654	3,09,51,63,164	4,00,14,39,818	90,62,00,654	3,09,50,79,296	4,00,12,79,950	Term Loan	4,00,12,79,950	Nil	No	35.36%	0	0	1,59,868	Excess claim not accepted
3	Central Bank of India	06-09-2025	94,48,02,739	3,04,21,47,347	3,98,69,50,086	91,90,00,000	2,73,71,47,088	3,65,61,47,088	Term Loan	3,65,61,47,088	Nil	No	32.31%	0	0	33,08,02,998	Excess interest not accepted
4	Union Bank of India	09-09-2025	58,10,00,000	1,13,50,12,598	1,71,60,12,598	58,10,00,000	1,13,50,02,788	1,71,60,02,788	Term Loan	1,71,60,02,788	Nil	No	15.16%	0	0	9,810	Unsupported claim amount not accepted
			4 Total	2,99,95,29,142	8,71,32,43,909	11,71,27,73,051	2,97,36,50,403	8,34,25,04,959	11,31,61,55,362				100%	-	-	39,66,17,689	

SECURITY :

All the Secured creditors have common security (parri-passu) as follows:

1 A First Mortgage and Charge over all that piece and parcel of freehold non-agricultural land admsg. 302 sq. meters forming part of he said Property known as private plot no. 25 or thereabouts forming part of Mouje Pali of Sidhagad taluk District Raigad also together with free independent ownership, use of internal approach road, open space and amenity plot in the layout in common with other plot holders together with permanent right of way and other rights common on the internal approach road with equal responsibility for the preservation and maintenance of the internal approach road. Together with all buildings, erections, godowns and construction of every description which are standing, erected or attached or shall at any time hereafter during the continuance of the security hereby constituted be erected and standing attached thereto.

2 A First mortgage and charge over all the Borrower's immovable properties together with all appurtenances and structures thereon and thereunder, both present and future, excluding the Project Site (as defined in Concession Agreement)

3 A First charge by way of hypothecation over all the borrower's tangible movable assets, including movable plant & machinery, machinery spares, tools & accessories, furniture, fixtures, vehicles and all movable assets, both present and future excluding the Project site (as defined in Concession Agreement)

4 A first charge on all intangible assets of the Borrower including but not limited to the goodwill, undertaking and uncalled capital of the Borrower.

5 A first charge/assignment of all the receivables/revenues of the Borrower from the Project.

6 A first charge on the Borrower's bank accounts including, without limitation, the ESCROW Account and the Debt Service Reserve Account and each of the other accounts required to be operated by the Borrower under any project Document or Contract.

7 A first charge by way of assignment or creation of Security Interest on:

(i) All the rights, titles, interest, Benefits, claims and demands whatsoever of the Borrower under the Consortium Agreement and the Project Documents

(ii) All the rights, titles, interest, Benefits of the borrower in licenses, Permits, approvals and consents.

(iii) All the rights, titles, interest, Benefits, claims and demands whatsoever of the Borrower in the insurance contracts/policies procured by the Borrower or procured by any of its contractors favouring the borrower for the project.

(iv) All the rights, titles, interest, Benefits, claims and demands whatsoever of the Borrower in any guarantees, liquidated damages, letter of credit or performance bond that may be provided by the counter party under any project document.

8 Personal Guarantees of Mr. Vikram B Sharma and Mr. Vikas B Sharma

9 Pledge of shares in favour of respective lenders on exclusive basis